

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-2119- JK (LD) of 2026

DATED: - 17 - 02 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated: 17.02.2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

Jawad

(Jawad Murtaza Khan)

Assistant Legal Remembrancer

Jm

Annexure to the Government Order No. 2119- JK (LD) of 2026 dated 17.02.2026

S No.	Title of the Case	OIC
1	FIR No. 112/2025 of P/S Udhampur titled Suraj Singh Vs. UT of J&K and Others	Sh. Sukhvir Singh, SDPO Chenani
2	FIR No. 478/2023 of P/S Udhampur titled UT of J&K Vs Mosin Amin Bhat	Sh. Praladh Singh, DySP Hqrs Udhampur
3	OA titled Shotu Ahmed Vs Ut of J&K and Ors.	Mr. Saba Shawl, Staff Officer to the DGP, Prisons Department, J&K
4	FIR No. 83/2016 of P/S Udhampur U/S 8/15 NDPS Act titled State through P/S, Udhampur Vs Shaheen Ahmed.	Sh. Praladh Singh, DySP Hqrs Udhampur
5	OA No. 1210/2025 titled Mohd Syed Malik Vs. Home Department	Mr. Nisar Ahmad Khan (DYSP Hqrs Kulgam) JKPS-116047, Cell No. 7051510654 (email: dyp-hqrs@jkpolice.gov.in)
6	FIR No. 103/2025 of P/S Doda U/S 5/6/17 POCSO Act and 64(2)/127(4)/137(2)/352(3)/49/54 BNS titled Shoket Ali Vs UT of J&K through P/S Doda	Sh. Krishan Rattan, DySP Hqrs, Doda

